

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 202/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.06.2017

NAME OF THE PARTIES: HNG Float Glass Ltd.
V/s.
Magic Glass Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
34.	Suhas Joshi.	Advocate for Respondents.	Suhas Joshi. 27/06/17.
	SHRI V. NALLASENAPATHY	Adv. for Pet. to	V. Nallaseenapathy

ORDER

TCP No. 202/ I&BP/NCLT/MB/MAH/2017

Since both the parties filed memo and also consent terms arrived at between Operational Creditor and Corporate Debtor, at request of the Petitioner Counsel, this Bench looking at the consent terms arrived at between the parties and the memo filed by both the parties for withdrawal of the case, this Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)